

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).22536-22539/2005

(From the judgement and order dated 19/05/2005 in CWP No. 16154/2005 & CWP No. 23165/2005 & CWP No. 25628/2005 & CWP No. 42526/2005 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

VIJAY SHANKAR SHARMA AND ORS. Petitioner(s)

VERSUS

STATE OF U.P. AND ORS. ETC. Respondent(s)

(With appln(s) for directions,intervention,stay/direction and office report))

WITH SLP(C) NO. 1383-1386 of 2006
(With prayer for interim relief and office report)
SLP(C) NO. 2424 of 2006
(With office report)
SLP(C) NO. 3889 of 2006
(With office report)
SLP(C) NO. 8411 of 2006
(With office report)

Date: 30/11/2006 These Petitions were called on for hearing today.

For Petitioner(s)
Mr. Debasis Misra,Adv.

Mr. Shree Pal Singh,Adv.
Mr. Debasis Misra,Adv.

Mr. B.S. Jain,Adv.
Mr. Ajay Veer Singh Jain,Adv.
Dr. (Mrs.) Vipin Gupta,Adv.

For Respondent(s)
Mr. Pradeep Misra,Adv.
Mr. Jatinder Kumar Bhatia ,Adv

UPON hearing counsel the Court made the following
O R D E R

SLP(C) No. 2424/2006

Learned counsel Mr. Manoj Kumar Sharma appearing for Mr. Pradeep Misra states that they have appeared for all the

respondents.

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SLP (C) No. 8411/2006

Respondents are not served because petitioner has not filed appropriate process fee. However, respondents in this SLP are parties before this Court in connected SLP (C) Nos. 3889/2006 and 2424/2006.

Learned counsel Mr. Raj Kishore appearing for Mr. J.K. Bhatia, counsel for the State of U.P. in SLP(C) No. 22536-22539/2005 and learned counsel Mr. Manoj Kumar Sharma for respondents in SLP (C) No. 2424/2006 are requested to accept the notice, in SLP (C) No. 8411/2006 and SLP (C) No. 3889/2006. Counsel are requested to file their Vakalatnama before 11.1.2007. Served respondents may file counter affidavit before such date.

In SLP (C) No. 22536-22539/2005 petitioners have filed interim application on 17.11.2006 for early hearing of the matter. In this matter except respondent No. 1, other respondents have filed counter affidavit and petitioners have also filed rejoinder affidavit. Respondent No. 1 wants two weeks time to file counter affidavit. Petitioners are pressing for granting only one week time considering the interim application and also request for early hearing. Office is directed to list the interim application before the Hon'ble Court however respondent No. 1 is permitted to file counter affidavit before such listing.

(S.G.SHAH)

Registrar